

**GOVERNMENT OF INDIA  
MINISTRY OF HOME AFFAIRS**

**LOK SABHA  
UNSTARRED QUESTION NO. 4529**

**TO BE ANSWERED ON THE 28<sup>TH</sup> MARCH, 2023/ CHAITRA 7, 1945 (SAKA)**

**PENDING ISSUES PERTAINING TO ANDHRA PRADESH AND TELANGANA**

**4529. SHRI Y.S. AVINASH REDDY:**

**Will the Minister of HOME AFFAIRS be pleased to state:**

**(a) whether the Government has decided to settle the pending issues pertaining to Andhra Pradesh and Telangana as per AP Reorganisation Act;**

**(b) if so, the details thereof;**

**(c) the details of the recently held meetings with the Ministry officials and Chief Secretaries of Andhra Pradesh and Telangana in this regard; and**

**(d) the status of the issues resolved or proposed to be resolved as on date?**

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS  
(SHRI NITYANAND RAI)**

**(a) to (d): A large number of provisions of Andhra Pradesh Reorganisation (APR) Act, 2014 have been implemented and the remaining provisions of the APR Act, 2014 are at various stages of implementation. Some of the provisions relating to infrastructure projects and educational institutions have long gestation period for which a time period of ten years has been prescribed in the Act.**

**The Ministry of Home Affairs reviews the progress of implementation of the various provisions of the Act from time to time with Ministries/Departments concerned as well as representatives of Government of Andhra Pradesh and Government of Telangana. So far, 30 such review meetings have been held.**

**The approach of the Central Government has consistently been that bilateral issues can be resolved only with the cooperation of the State Governments concerned and that the Central Government acts only as facilitator for amicable settlement of the disputes in a spirit of mutual accommodation and understanding.**

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